

F.No. 44(20)/2015-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

By Speed Post

Shastri Bhavan, New Delhi,
Dated 28.7.2015

To,
Shri Anoopsingh Mohansingh Parihar,
Advocate,
133, Pandey Layout,
Khamala, Nagpur - 440025

Sub.: Appeal under section 19(1) of RTI Act, 2005-reg.

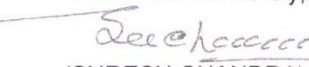
Sir,

Please refer to your appeal dated 4.7.2015 which has been received in this office 20.7.2015 regarding furnishing of information sought under RTI Act, 2005.

2. Your appeal has been examined and it is found that the point-wise information given by the CPIO vide his letter dated 03.07.2015 is already sent to you in a good manners (copy enclosed). The delay was also explained. The engagement of Law Officers/Counsels on behalf of Union of India/departments are available on Law Ministry website www.lawmin.nic.in. However, if you want you may visit our office to see the file or give personal hearing in this regard.

3. If you do not agree to the information you may file appeal before 2nd Appellate Authority CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Kama Place, New Delhi-66 within the time period as prescribed under the provision of RTI Act, 2005.

Yours sincerely,


(SURESH CHANDRA)
1ST Appellate Authority
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Copy to :

1. CPIO, Sh. R K Srivastava, Department of Legal Affairs, (Judicial Section).
2. RTI Cell, Ministry of Law & Justice, Department of Legal Affairs.

